

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

ITEM No. 118

IA(I.B.C)/493 (CH)2022

C.P. (IB)/73(CH)2017

(Admitted)

**IN THE MATTER OF:-**

Singhania International Limited

...Petitioner

Versus

Sham Udyog Limited

...Respondent

**Under Section: 9, IBC 2016 and 54(1)**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner  
/liquidator** : Mr. Guarav Joshi, PCS

**For the respondent  
No.2-Indian Bank** : Mr. Vishav Bharti Gupta, Advocate

**For the respondent  
No.1** : Ms. Garima Gupta, proxy counsel for Mr. Arpit  
Chawla, Advocate

**ORDER**

It is stated by the ld. counsel for the petitioner/liquidator that respondent No.1- Punjab and Sindh Bank has already issued notices for auction of the secured assets and the date fixed is 03.05.2024 for e-auction. Let the application be considered after the result of the e-auction and as stated by ld. counsel for the liquidator, it is the only asset left to be sold. Let the matter be listed on 20.05.2024.

Sd/-

**(UMESH KUMAR SHUKLA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**